



2026:AHC:60682

HIGH COURT OF JUDICATURE AT ALLAHABAD

**CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482 BNSS No.
- 2820 of 2026**

Raghav Alias Abhimanyu

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s) : Keshav Hari Dixit, Jitendra Kumar,
Purushottam Dixit

Counsel for Opposite Party(s) : G.A.

Court No. - 72

HON'BLE RAJIV LOCHAN SHUKLA, J.

1. Learned counsel for the applicant; and learned A.G.A. for the State are present.

2. The present anticipatory bail application has been filed on behalf of the applicant in Case Crime No.167 of 2025, under Sections 80(2), 85 of the B.N.S., 2023, and 3/4 of the Dowry Prohibition Act, Police Station – Usrahar, District Etawah, with a prayer to enlarge him on anticipatory bail, till the conclusion of the trial.

3. The learned counsel for the applicant states that the applicant has been falsely implicated in the present case. He seeks anticipatory bail on the following grounds :-

i. The applicant is the brother-in-law of the deceased.

ii. The marriage between the brother of the applicant, Nitin, and the deceased had taken place on 16.05.2019.

iii. The postmortem report clearly indicates that the death of the deceased was due to asphyxia due to ante-mortem hanging.

iv. The husband of the deceased used to work in Faridabad, and the deceased used to insist on living with him. However, due to poor financial condition, the brother of the applicant was unable to keep his wife at Faridabad, which led to disputes between the husband and wife, and the

wife took the extreme step of taking her own life due to this fact.

v. The First Information Report does not disclose any specific demand of dowry, and only general allegations have been made.

vi. The co-accused Nitin, the husband of the deceased, has been granted regular bail by this Court in Criminal Misc. Bail Application No. 5254 of 2026 vide order dated 13.02.2026.

vii. It was the applicant who had taken the deceased to the hospital and that his case is clearly distinguishable from the other co-accused, and he may be granted protection by this Court.

4. Learned A.G.A. has opposed the prayer for grant of anticipatory bail submitting that the deceased died within seven years of marriage. There was a demand for dowry, and harassment with respect to such demand, which prompted the deceased to take the extreme step and commit suicide. The applicant has been named in the FIR. The co-accused Nitin has been granted regular bail, but the case of the applicant is not at par with that of the co-accused.

5. I have considered the submissions made by the learned counsel for the parties.

6. The applicant has been named in the FIR along with six other accused persons, and investigation against the applicant is said to be pending. The applicant is said to have taken the deceased to the hospital at Saifai. The husband of the deceased has already been granted bail by this Court vide order dated 13.01.2026 in Criminal Misc. Bail Application No. 5254 of 2026. *Prima facie*, it appears that the deceased may have committed suicide for the reason as stated by the applicant. It has been admitted in the statement of the informant that the husband of the deceased used to reside separately at Faridabad and initially the deceased lived with her husband at Faridabad but later, she was sent back to the village and her husband used to say that he is unable to keep her with him.

7. In view of the facts and circumstances as discussed above, the applicant's case appears to be on a better footing than that of the husband of the deceased, and therefore, I deem it appropriate to enlarge the

applicant on anticipatory bail.

8. The anticipatory bail application of the applicant is **allowed**.

9. In the event of the arrest of the applicant- **Raghav alias Abhimanyu** involved in the aforesaid case crime, he shall be released on anticipatory bail on his furnishing a personal bond and two sureties each in the like amount to the satisfaction of the Station House Officer of the police station/Court concerned, with the following conditions:-

- i. The applicant shall make himself available for interrogation by a police officer as and when required;
- ii. The applicant shall not, directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer;
- iii. The applicant shall not leave India without the previous permission of the Court;
- iv. The applicant shall not pressurize/intimidate the prosecution witness;

10. In case of breach of any of the above conditions, the Court concerned shall be at liberty to cancel the bail.

11. It is made clear that observations made hereinabove are exclusively for deciding the instant anticipatory bail application and are not to be considered to be an opinion on the merits of the case.

(Rajiv Lochan Shukla,J.)

March 24, 2026

Kushal